

**MEETING OF THE BOARD OF TRUSTEES OF
THE EPF SCHEME**

140. SHRI T. V. ANANDAN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that a meeting of the Central Board of Trustees of the Employees' Provident Fund Scheme was held at Delhi on 16th January, 1967; and

(b) if so, what conclusions were arrived at at the meeting?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) Yes.

(b) A statement of conclusions reached at the meeting is attached. [See Appendix LVIII, Annexure No. 20.]

**INVITING GIPSIES UNDER CULTURAL
AGREEMENTS**

141. SHRI JAIRAMDAS DAULATRAM: Will the Minister of EDUCATION be pleased to state:

(a) whether Government's attention has been drawn to a suggestion made at page 4 of the book "Gipsies, forgotten children of India" by Shri Chaman Lal, published by the Ministry of Information and Broadcasting that Indian Gipsy musicians, settled in Europe, should be invited to India under cultural exchange agreements with European countries; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) and (b) Yes, Sir. But the Gipsies settled in Europe cannot be considered as Indians as their origin has not been conclusively established. Moreover the composition of a cultural delegation sent under the Indo-Foreign Cultural Exchange Agreement is decided by the sending country.

142. [Transferred to the 5th April, 1967.]

EVACUEE PROPERTY AT KESHOD

143. SHRI JAIRAMDAS DAULATRAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that his Ministry has issued instructions to the State Governments to which the residual work of evacuee properties has been transferred, that the displaced persons in possession, either authorised or unauthorised should not be disturbed and that evacuee properties should be disposed of in the present condition irrespective of vacant possession and if so, whether a copy of the instructions will be laid on the Table; and

(b) whether it is also a fact that in spite of the above instructions, eviction proceedings have been instituted against one Shri Lalchand at Keshod in Junagadh District, although he has been in occupation of evacuee property No. 141 and has paid arrears of rent up-to-date and if so, what are the reasons for such action and the rule under which it is taken?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) and (b) Authorised occupants of compensation pool properties enjoy protection from eviction provided they have not infringed any of the provisions of section 29 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, and the Rules framed thereunder. No such protection is allowed to unauthorised occupants and no instructions in this regard have been issued to State Governments. It is reported that property No. 141 at Keshod has been sublet by the widow of original allottee to Shri Lalchand. The Collector, Junagadh, has been advised to cancel the allotment on ground of subletting. He has further been advised not to evict the present occupant, Shri Lalchand, unless the allotment is first cancelled, and orders for evicting the unauthorised occupant obtained from the Chief Settlement Commissioner.